

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 101**  
**IB-417/ND/2021**  
**IA/3517/2024**

**IN THE MATTER OF:**  
**State Bank Of India**

**...PETITIONER**

**Vs.**

**M/s. Jabalpur MSW Private Limited**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 15.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :  
**For the RP** :Adv Vinod chaurasia for Mr.  
Sajjan Kumar Dokania-RP

**For the Respondent/Corporate Debtor** :

**ORDER**

**IA/3517/2024**

This is an application filed by the Resolution Professional under Section 43 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Respondents for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **20.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**